

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.22
I.A.No.443/2024 in
C.P. (IB).No.181/BB/2022

IN THE MATTER OF:

M/s. India Resurgence ARC Ltd. ... Petitioner
Vs.
Mr. Koshy Varghese ... Respondent

Order under Section 95 of IBC, 2016

Order delivered on 26.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Bibas V. Kittur
For the Respondent : Shri Hemanth Rao

ORDER

I.A. No.443 of 2024:

1. The present Application has been filed by the Applicant Rule 11 r/w Rule 154 of the NCLT Rules, 2016 seeking to rectify/modify the order dated 05.04.2024 by deleting the portion of the order at paragraph no.3 which states as "and also he does not want to pursue the instant petition".
2. Heard the Ld. Counsels for the Applicant and the Respondent.
3. It is seen from the records that the instant CP has already been dismissed vide order dated 05.04.2024. In the circumstances, the instant I.A. does not survive and accordingly, the **I.A.No.443 of 2024 is hereby dismissed as infructuous.**

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma